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ITEM NO.31      COURT NO.12      SECTION II-C

SUPREME COURT OF INDIA

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 354/2020

(Arising out of impugned final judgment and order dated 13-11-2019

in CRLRC No. 967/2019 passed by the High Court Of Judicature At

Madras)

K. P. RAMASAMY & ORS.      Petitioner(s)

VERSUS

R. DHARMALINGAM & ORS.      Respondent(s)

(FOR ADMISSION and I.R. and IA No.8023/2020-EXEMPTION FROM FILING

O.T. and IA No.10090/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/

FACTS/ANNEXURES )

Date : 24-01-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Aryama Sundaram, Sr. Adv.

Mr. Sidharth Luthra, Sr. Adv.

Mr. S. Nagamuthu, Sr. Adv.

Mr. M.P. Parthiban, AOR

Mr. A.S. Vairavan, Adv.

Mr. R. Sudhakaran, Adv.

Mr. Hardik Gautam, Adv.

Ms. Shalini Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the petitioners.

We do not find any ground to interfere in the impugned order of directing the Magistrate to hear on the protest petition. We clarify that the concerned Magistrate will hear the petitioners also on protest petition and take decision on the point of issuing

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process or not. The observations made during the course of the impugned order will not stand in the way of the learned Magistrate while deciding protest petition.

The special leave petition is, accordingly, dismissed.

Pending applications, if any, stand disposed of accordingly.

(GULSHAN KUMAR ARORA)

COURT MASTER

(R.S. NARAYANAN)

COURT MASTER